

\
ITEM NO.25

COURT NO.9

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2013
CC 16959/2013

(From the judgment and order dated 08/10/2012 in WA No.641/2012 of The
HIGH COURT OF M.P AT GWALIOR)

STATE OF M.P. AND ORS

Petitioner(s)

VERSUS

SURESH SHARMA

Respondent(s)

WITH I.A. 1 (C/DELAY IN FILING SLP AND OFFICE REPORT)

Date: 30/09/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s) Ms. Vibha Datta Makhija, Sr. Adv.
Mr. B.P. Singh, Adv.
Mr. C.D. Singh, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Issue notice on application seeking condonation of delay as
well as in the Special Leave Petition.

Tag with Special Leave Petition (Civil) No.20025 of 2011.

In the meantime, operation of the impugned judgment and
order shall remain stayed.

|(VINOD LAKHINA)
|COURT MASTER

| |(INDU BALA KAPUR)
| |COURT MASTER

|
|